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**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

Original Application No.256/2007
This the 02nd day of July 2007

HON'BLE MR. A.K. SINGH, MEMBER (A)
HON'BLE MR. M. KANTHAIAH, MEMBER (J)

J.D. Shukla aged about 5 years S/o Sri Shitla Prasad Shukla R/o Dhani Ram Ka Purva Jharkhandi Faizabad working as APM Faizabad (On leave since 3.6.2006).

...Applicant.

By Advocate: Shri R.S. Gupta.

Versus.

1. Union of India through the Secretary Department of Post Dak Bahwan, New Delhi.
2. Chief Postmaster General, U.P., Lucknow.
3. Senior Superintendent of Post Offices, Faizabad.
4. Sri R.K. Mishra SSPOs, Faizabad.
5. J.R. Yadav, SPM Sohawal, Faizabad.
6. B.R. Verma, APM, Faizabad.
7. Sudhakar Pandey, APM, Faizabad.
8. Suman Behari, APM, Faizabad.

By Advocate: Shri Atul Dixit for Dr. Neelam Shukla.

ORDER (Oral)

BY HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.

Heard Shri R.S. Gupta, learned counsel for the applicant and Shri Atul Dixit for Dr. Neelam Shukla, the learned counsel for official respondents.

2. It is the case of the applicant that he joined in the department as Clerk in 1972, promoted to LSG Cadre (NB) post as A.P.M.,



Faizabad Head Post Office. It is his case that his notional promotion to LSG (NB) post was due on 1.1.1993 as per instructions Dt. 12.11.2002 (Annexure-4). He also further contents that many of his juniors have been promoted to the same post. Instead of giving notional promotion to him as per instructions Dt. 12.11.2002 (Annexure-4) he has been transferred, reverting to the single post by impugned order Dt.25.5.2007 (Annexure-1-A). Against such order he made representation Dt. 31.5.2007 (Annexure-9) to the respondent and the same is pending and if directions are issued to disposed of the same within reasoned order, the purpose of this OA would be served.

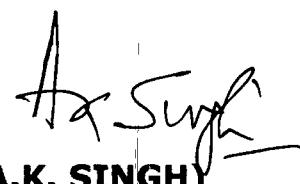
3. The learned counsel for respondents stated that they have no objection for taking decision on the said representation as per rules and regulation.

4. In view of the above circumstances, for the fair and just disposal of the matter, the OA is disposed of with a direction to the 2nd Respondent to consider the pending representation of the applicant dated 31.5.2007 (Annexure-9) and pass reasoned order in accordance with the rules and regulations within a period of one months from the date of receipt of the certified copy of this order. No order as to costs.


(M. KANTHAIAH)
MEMBER (J)

Ak/.

2-7-07


(A.K. SINGH)
MEMBER (A)